Written Answers to

[18 March, 2015]

Ministry of Finance has indicated such Package would be funded under Non-Plan, a fresh Note has been prepared accordingly. This is under process in the Government. In view of the provision made in the Act, the Finance Bill, 2015 propose to provide (i) an additional investment allowance of an amount equal to 15% of the cost of new asset acquired and installed during the period beginning from 01 April, 2015 to 31st March, 2020 and (ii) allow higher additional depreciation @ 35% in respect of actual cost of new machinery or plant acquired and installed by a manufacturing undertaking set up in the notified backward areas of the two States on or after 01 April, 2015.

Roadmap to increase share of manufacturing in GDP

2253. SHRI DEVENDER GOUD T.: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what efforts the Ministry is making to capitalize on 'Make in India' campaign;

(b) whether any roadmap has been prepared to increase the share of manufacturing in GDP to 25 per cent from the present 15 per cent;

(c) if so, the details thereof;

(d) whether Government has targeted any companies, domestic and foreign, for investment in the country as a part of above campaign; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The Government has launched 'Make in India' Programme aimed at developing, promoting and marketing India as a leading manufacturing and investment destination and as a hub for design and innovation. The programme seeks to radically improve the Ease of Doing Business, and boost up the manufacturing sector. Certain important steps taken to gear up manufacturing include (i) creation of an investor facilitation cell (ii) dissemination of information on twenty five priority sectors on 'Make in India's web-portal (http://www.Makeinindia.com) along with details of FDI Policy, National Manufacturing Policy, Intellectual Property Rights, Delhi-Mumbai Industrial Corridor and other National Industrial Corridors (iii) issuance of ordinance to make land acquisition easier for important projects (iv) a number of items taken off the licensing requirement from Defence products' list, etc. A workshop was conducted on 29.12.2014 in which officials of Central Government interacted with the industry representatives. In this workshop sector wise plan of action has been prepared with time lines of one year and three years.

124 Written Answers to [RAJYA SABHA]

Unstarred Questions

Government has notified the National Manufacturing Policy (NMP) *vide* Press Note dated 4th November 2011 with the objective of enhancing the share of manufacturing in GDP to 25% and creating 100 million jobs over a decade or so. Sustainable development is integral to the spirit of the policy and technological value addition in manufacturing has received special focus.

(d) and (e) No specific targeting of companies has been done. However, an Investor Facilitation Cell has been created to provide assistance to investors and entrepreneurs. In addition, a Special Cell namely, 'Japan Plus' has been created to facilitate investments from Japan. A Country Focus Desk on Singapore is also functional under 'Invest India'.

Incentives for promotion of exports

2254. SHRI PARIMAL NATHWANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the incentives by Government for promotion of exports;

(b) whether there are any tax rebate and/or concessions for increasing exports by the firms;

(c) if so, the details thereof;

(d) the value of rebate provided during the last three years along with the role of the said rebate in increasing the exports; and

(e) the details of the monitoring system in place to ensure proper utilization of the said rebate?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) (i) Exports are supported through various schemes, under Foreign Trade Policy (FTP), *e.g.* Vishesh Krishi and Gram Udyog Yojana, Focus Market Scheme, Market Linked Focus Product Scheme, Focus Product Scheme, Served from India Scheme. Exporters can also avail duty free import of capital goods under Export Promotion Capital Goods (EPCG) scheme and raw materials under Advance Authorisation Scheme.

- (ii) As per the Special Economic Zone (SEZ) Act and the rules made thereunder, SEZ Units and developers are eligible for customs, central excise and service tax exemption in procuring or importing goods and services for carrying out authorised operations.
- (iii) Under Export Oriented Units Scheme also, the units are eligible for customs, central excise and service tax exemption on procurement of raw materials